

ITEM NO.303

COURT NO.2

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4235/2014

BOARD OF CONTROL FOR CRICKET & ORS.

Appellant(s)

VERSUS

CRICKET AASOCIATION OF BIHAR . & ORS.

Respondent(s)

(ONLY SMC(CRL) No. 1/2017 in C.A. NO.4235 of 2014 with SMC(CRL) NO. 2/2017 IN C.A. NO. 4236/2014 WITH SMC(CRL) NO. 3/2017 IN C.A. NO. 1155/2015 TO BE LISTED ON 07.07.2017 and IA No.55723/2017-INTERVENTION APPLICATION and IA No.55731/2017-APPROPRIATE ORDERS/DIRECTIONS)

WITH

CONMT.PET.(C) No. 47/2017 In C.A. No. 4235/2014
CONMT.PET.(C) No. 46/2017 In C.A. No. 4235/2014
S.L.P.(C)...CC No. 4762/2017 (XII-A)
S.L.P.(C)...CC No. 4759/2017 (XII-A)
W.P.(C) No. 287/2017 (PIL-W)
C.A. No. 4236/2014 (III)
C.A. No. 1155/2015 (III)
W.P.(C) No. 46/2017 (PIL-W)
CONMT.PET.(C) No. 959/2017 in C.A. No. 1155/2015 (III)

Date : 14-07-2017 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

Mr. Gopal Subramaniam, Sr. Adv.
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 Mr. Nirnimesh Dube, AOR

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 Mr. Abhishek Singh, AOR

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Nr, Rahul Pratap, AOR

M/s. Cyril Amarchand Mangaldas,

Mr. Radha Rangaswamy, AOR

Mr. Keshav Mohan, Adv.
 Mr. Gaurav Kejriwal, AOR

Mr. S. Gurukrishna Kumar, Sr. Adv.
 Mr. Aditya Verma, AOR
 Mr. Manorath Rathi, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

An application has been filed by Mr. Gopal Subramaniam,
 learned *amicus curiae* annexing two letters; one by Mr. Vikram

Limaye and the other by Dr. Ramachandra Guha who have expressed their intention to be relieved from the Committee of Administrators.

As far as Mr. Vikram Limaye is concerned, he has been appointed as the Managing Director and CEO of the National Stock Exchange. SEBI in its approval dated 9th June, 2017 has approved his appointment and there is a condition that he has to be relieved from his BCCI Committee of Administrator's assignment.

In view of the aforesaid, he stands relieved.

The letter of Dr. Ram Chandra Guha is dated 28th May, 2017 and he has tendered his resignation which is simplicitor in nature. As he does not intend to continue, he also stands relieved.

The application filed by the learned *amicus curiae* stands allowed.

In the said application, it has been prayed for filling up of the two vacancies and for the said purpose learned *amicus curiae* has given certain suggestions in writing. The suggestions given by the learned *amicus curiae* shall be considered on the next date. For the present, let the suggestions be kept back in the sealed cover.

Mr. Ranjit Kumar, learned Solicitor General of India, being assisted by Mr. R. Bala, learned counsel, Mr. Kapil Sibal, Mr. Tushar Mehta and Mr. Bali, learned senior counsel shall also suggest some names and the names shall be given to the Court in sealed cover within ten days. The list of suggested names shall not exceed four each in number.

Let the matters be listed on 5th September, 2017.

Mr. Parag Tripathi and Mr. C.U. Singh, learned senior

counsel appearing for the Committee of Administrators have filed the fourth status report dated 9th July, 2017. The said report contains certain prayers for issuance of directions. Prayers (g) and (h) read as follows :-

- "(g) issue appropriate directions restraining persons who are disqualified from being office bearers of their respective State/Member Associations from being nominated as the representatives to attend any SGM or AGM of BCCI;
- (h) issue appropriate directions prohibiting persons who are disqualified from being office bearers of BCCI from being part of any committees of BCCI."

It is submitted by Mr. Tripathi, learned senior counsel that Mr. N. Srinivasan and Mr. Niranjan Shah have been disqualified by virtue of the 9+9 or 70 years norms, as the case may be.

In view of the aforesaid submission, we issue notice to Mr. N. Srinivasan and Mr. Niranjan Shah.

Mr. Kapil Sibal, learned senior counsel being assisted by Mr. Amol Chitale accepts notice on behalf of Mr. N. Srinivasan and Ms. Liz Mathew, accepts notice on behalf of Mr. Niranjan Shah and undertake to file their reply to the aforesaid aspect which is a part of the fourth status report within a week hence.

Let the matter be listed at 2.00 p.m. on 24th July, 2017 for the aforesaid purpose.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master